

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3846

ANSWERED ON:17.08.2001

INCOME TAX ARREARS

DUKHA BHAGAT;GANGASANDRA SIDDAPPA BASAVARAJ;KAMBALAPADU E. KRISHNAMURTHY;Y.S. VIVEKANANDA REDDY

Will the Minister of FINANCE be pleased to state:

- (a) whether crores of rupees are outstanding against film stars, cricketers, businessmen and traders ;
- (b) if so, the details thereof ;
- (c) the total number of film stars, cricketers, businessmen and traders who have not paid the income-tax arrears;
- (d) the total number of complaints of income-tax and FERA violations have been received by the income tax authorities during the last three years, till date; and
- (e) the action taken by the Government or proposes to take against them to recover the amount totally from them?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

a) Yes, sir.

b) The total Income Tax demands outstanding as on March 31,2001 are Rs. 59,425.17 crores.

c) Income Tax department does not maintain separate details of outstanding income tax in respect of cricketers, businessmen and traders. There are a total of 911 individuals who have outstanding tax demand of Rupees one crore and above as on 31.3.2001. There are in all 270 film personalities with outstanding tax demand of Rupees one lac and above as on 31.3.2001.

d) Tax evasion petitions are received by the Income Tax authorities at all levels all over the country . No centralised data of these petitions are maintained. The number of Tax evasion petitions received by the Central Board of Direct Taxes is as under :

Fin. Year	No. of tax evasion petition Receive
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1998-99	934
1999-2000	1214
2000-2001	943

Some of the tax evasion petitions contain complaints relating to FERA violations also.

e) High priority is given to the work of collection / reduction of arrear demand and appropriate administrative, legal and other measures are taken to recover the same. Request is made to the concerned appellate authorities for early disposal of cases. Wherever the recovery proceedings are stayed by the courts, steps are initiated to get the stay vacated. Coercive measures are also taken in suitable cases for speedy recovery of demand. In bigger cases, the dossiers are maintained and the recovery position is reviewed regularly.